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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

New Delhi, Dated: 27th December, 2022

Subject: Amendment in Export Policy of Red Sanders wood exclusively sourced from cultivation origin obtained from private land (including Pattaland) and Confiscated source—regarding

S.O. (E): In exercise of powers conferred by Section 3 read with section 5 of Foreign Trade (Development & Regulation) Act,1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the policy condition of Red Sanders (Pterocarpussantulinus) under Chapter 44 of ITC (HS), 2018, Schedule — 2 (Export Policy).

2. The existing entries against SI. No. 188 and 188A in Chapter 44 of Schedule 2 of ITC (HS) Classification of Export & Import Items shall be substituted as follows:

| S.No | HS Code | Unit | Item Description | Export | Current Policy | Revised Policy |
|------|----------|------|---|----------------------|--|---|
| | <u> </u> | | | | | |
| 188 | 44039918 | | Red Sanders wood in any form, whether raw, processed or unprocessed, except at Sl. No. 188A [of cultivation origin obtained from private land (including Pattaland)] and Sl. No. 189 [specified value added products of | Policy Prohibited | Condition Not permitted to be Exported However, in accordance with the recommendations of the BSI NDF Report, MoEF&CC the following annual export quotas for red sanders (Pterocarpussantulinus) | Condition The CITES Management Authority of India (CITESMA) will also permit export of seized/confiscated red sanders in a phased manner as per the demands raised by the States, DRI and Customs subject to fulfilment of CITES at |
| | | | RSW and other handicrafts made from RSW procured from legal sources] below | | is allowed: An annual export quota (April to March) of 280 MT for Andhra Pradesh for artificially Propagated red sanders: and a zero export quota for wild specimens of red sanders: | the time of export and only up to a maximum of the amounts reported to MoEF&CC by the States, DRI and Customs as mentioned in Annexure - I (total quota 13,301.69822 MT). |
| | | | | | subject to the following conditions:- State Govt shall develop a digital platform with Geo referenced sites and MIS giving the no of trees, their age and diameter at breast height. The working plan Guidelines of States | However, one time relaxation granted to Govt. of Andhra Pradesh, Directorate of Revenue Intelligence (DRI), Govt. of Tamil Nadu. Govt. of Maharashtra and Government of Karnataka for export of 8498.095 MTs. 1200 |

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| | | | | | need to include specific management plans/ harvest Plans with approved rotation periods for sustainable harvest of red sanders wood from plantations in forest and non forest areas. | MTs. 299.732 MTs. 83.40 MTs and 186.588 MTs respectively of Red Sanderswood (in log form) obtained out of confiscated/seized stock, either by itself or through any entity / entities so authorized by them will continued to be followed as per Notifications issued by DGFT in the past. |
|------|-------------------|----|--|------------|--|---|
| 188A | 44039918 44079990 | Kg | Red Sanders wood in log form and roots, exclusively of cultivation origin obtained from private land (including Pattaland) | Restricted | Export permitted under license subject to the following conditions /documentation: (i) Applications for export license should be accompanied by attested copies of certificate of origin issued by the Principal Chief Conservator of Forests (PCCF) of the State from where the stocks were procured / exported, giving details of the date of procurement from legal sources and quantities procured: (ii) A certificate of the current position of stocks so procured and available with the applicant given after physical verification of the stocks, by the authority nominated for the purpose by the PCCF, should also accompany application for export license. (iii) The applications shall be considered on merits for issue of export license, which shall be subject to any other conditions such as MEP, quantity ceilings requirements under CITES, etc. as may be prescribed from time to time: (iv)As per there commendation of CITES Management Authority India the MOEF&CC will fix an yearly quota, which may be reviewed based on | Export permitted under license subject to the following conditions /documentation: (i) Applications for export license should be accompanied by attested copies of certificate of origin issued by the Principal Chief Conservator of Forests (PCCF) of the State from where the stocks were procured / exported giving details of the date of procurement from legal sources and quantities procured: (ii) A certificate of the current position of stocks so procured and available with the applicant given after physical verification of the stocks. by the authority nominated for the purpose by the PCCF, should also accompany application for export license. (iii) The applications shall be considered on merits for issue of export license, which shall be subject to any other conditions such as MEP, quantity ceilings requirements under CITES, etc. as may be prescribed from time to time: (iv)As per the recommendation of CITES Management Authority India, the MOEF&CC will fix an yearly quota, which |

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|]] | | NDF study or | may be reviewed based |
| | | recommendations of the | on NDF study or |
| | | Government agencies; | recommendations of |
| | | | the Government |
| | | | agencies: |
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| | | | However, in |
| | | | accordance with the |
| | | | recommendations of |
| [[| | [| the BSI NDF Report, |
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| | | | MoEF&CC . the |
| | | | following annual |
| | | | export quotas for red |
| 1 1 1 | | | sanders (Pterocarpus |
| | | | santulinus) is allowed: |
| | | | |
| | | | (a) An annual export |
|] | | | quota (April to March) |
| | } | | of 280 MT for Andhra |
| | | | Pradesh for artificially |
| | | | Propagated red |
| | | | sanders: and |
| | | | (b) a zero export quota |
| | | ļ | for wild specimens of |
| | | | red sanders: |
| | | | red sanders. |
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| | | | subject to the |
| | | | following conditions :- |
| | | | (i) State Govt shall |
| | | | develop a digital |
| | | | platform with Geo |
| | | | referenced sites and |
| | | | MIS giving the no of |
| | | | trees, their age and |
| | J | 1 | diameter at breast |
| | | | height. |
| | | | (ii) The working plan |
| | | | Guidelines of States |
| | | | need to include |
| | | | specific management |
| | | | plans/ harvest Plans |
| | | | with approved rotation |
| | | | |
| | | | periods for sustainable |
| [[| { | | harvest of red sanders |
| | | | wood from plantations |
| | | | in forest and non forest |
| | | | areas |



Annexure 1:

| S.No | State/Agency | Amount reported by State to Ministry (MT) | |
|------|----------------|--|--|
| 1. | Andhra Pradesh | 5376.043 | |
| 2. | Assam | 161.04 | |
| 3. | Chhattisgarh | 2.354 | |
| 4. | Gujarat | 89.545992 | |
| 5. | Madhya Pradesh | 28.435 | |
| 6. | Manipur | 45.37705 | |
| 7. | Tamil Nadu | 747.0509 | |
| 8. | Telangana | 150.391 | |
| 9. | Rajasthan | 41.70897 | |
| 10. | Maharashtra | 618.781 | |
| 11. | Uttar Pradesh | 51.71666 | |
| 12. | <u> </u> | 174.291 | |
| 13. | Karnataka | 50.02825 | |
| 14. | DRI | 3857.564 | |
| 15. | Customs | 1907.365 | |
| | Total | 13301.691822 | |

3. Effect of this Notification:

Red Sanders quota for both Artificially propagated and confiscated red sander wood/logs is notified under Sl. No. 188 and 188A.

(Santosh Kumar Sarangi)

Director General of Foreign Trade&

Ex-officio Addl. Secretary to the Government of India

E-mail: dgft@nic.in

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